DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 8/81

HELD ON 12.07.2016

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 08/81 dated 12.07.2016 of Norms Committee-II for the year 2016-17 was held on 12.07.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, Industrial Adviser	DHI
2.	Shri S.K. Jain, D.O.	DIPP
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 08/81 dated 12.07.2016 are confirmed by the members.

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	**Case No.:6/16/81-ALC2/2012**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 23.08.02016
	Decision : NC observed that DHI deficiency letter has been sent to company on 28.06.2016. NC decided to wait for the reply of the company and defer the case. The case stands deferred to 23.08.2016.			

2	**Case No.:7/25/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 23.08.02016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

3	**Case No.:13/18/81-ALC2/2015**	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00357/AM16/	RLA File :09/24/040/00157/AM14/	Lic.No/Date:0910056761 15.07.2013	
	Decision :NC decided to ratify the norms for the above AA on repeat basis as per DHI comments vide their UO No. TSW-3/38/2015 dated 12.07.2016(copy enclosed). RA may take suitable consequential action accordingly.			

4	**Case No.:73/24/81-ALC2/2013**	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 23.08.02016
	Decision : NC observed that the reply of the company has been sent to C&PC for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

5	**Case No.:11/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	Defer Date: 23.08.2016
	Decision : NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details. The case stands deferred to 23.08.2016.			

6	**Case No.:6/24/81-ALC2/2013**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 23.08.2016

Decision : NC observed that case has been referred to DoT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

7	**Case No.:7/24/81-ALC2/2013**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 23.08.2016

Decision : NC observed that case has been referred to DoT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

8	**Case No.:30/24/81-ALC2/2013**	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date: 23.08.2016

Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

9	**Case No.:84/24/81-ALC2/2013**	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 23.08.2016

Decision : NC observed that case has been referred to MNRE for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

10	**Case No.:85/24/81-ALC2/2013**	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 23.08.2016

Decision : NC observed that case has been referred to MNRE for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

11	**Case No.:14/3/81-ALC2/2014**	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date: 23.08.2016
	Decision : NC observed that case has been referred to DHI for comments relates to DIPP. NC decided to forward the case to DIPP for comments and defer the case. The case stands deferred to 23.08.2016.			

12	**Case No.:9/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date:0710102970 18.03.2014	Defer Date: 23.08.2016
	Decision : NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details. The case stands deferred to 23.08.2016.			

13	**Case No.:16/6/81-ALC2/2014**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 23.08.2016
	Decision : NC observed that case has been referred to DOT for comments. NC decided to WAIT for comments and defer the case. The case stands deferred to 23.08.2016.			

14	**Case No.:10/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date:0710104122 15.05.2014	Defer Date: 23.08.2016
	Decision : NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details. The case stands deferred to 23.08.2016.			

15	**Case No.:14/18/81-ALC2/2015**	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00358/AM16/	RLA File :09/24/040/00090/AM15/	Lic.No/Date:0910060200 23.05.2014	
	Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DHI comments vide their UO No. TSW-3/38/2015 dated 12.07.2016(copy enclosed). RA may take suitable consequential action accordingly.			

16	**Case No.:8/9/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय महानिदेशक विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Dept. of Commerce
Udyog Bhawan, New Delhi

HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014	Defer Date: 23.08.2016

Decision : NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.

The case stands deferred to 23.08.2016.

Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date: 23.08.2016

17 **Decision :** NC observed that hard copy of the application of above AA not received from the RA, Vadodara inspite of repeated reminders dated 17.8.2015, 16.10.2015, 13.11.2015 and 22.12.2015. NC decided to defer the case and send final reminder to RA, Vadodra and in case no reply is received before the next meeting the case may be closed.

The case stands deferred to 23.08.2016.

Case No.:7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date: 23.08.2016

18 **Decision :** NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.

The case stands deferred to 23.08.2016.

Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 23.08.2016

19 **Decision :**NC observed that reply of the company had been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No.:45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date: 23.08.2016

20 **Decision :** NC observed that deficiency letter of DHI sent to firm on 28.306.2016. NC decided to wait for the reply and defer the case.

the case stands deferred to 2308.2016.

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

21	**Case No.:12/18/81-ALC2/2014**	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 23.08.2016
	Decision : NC observed that reply of the company had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

22	**Case No.:55/18/81-ALC2/2014**	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 23.08.2016
	Decision : NC observed that case had been referred to DoT for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

23	**Case No.:56/18/81-ALC2/2014**	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date: 23.08.2016
	Decision : DHI has requested firm to provide (1) Weight of copper wire and insulation separately (2) Use of major components marked on engineering drawing of Export product. The case stands deferred to 23.08.2016.			

24	**Case No.:44/18/81-ALC2/2014**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date: 23.08.2016
	Decision : NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details. The case stands deferred to 23.08.2016.			

25	**Case No.:2/8/81-ALC2/2016**	Party Name:ABB INDIA LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00166/AM17/	RLA File :07/21/040/01099/AM15/	Lic.No/Date:0710107777 10.03.2015	Defer Date: 23.08.2016
	Decision : NC observed that application had been referred to DHI for comments. DHI Informed that copy no received. NC decided to forward a copy of application and defer the case. The case stands deferred to 23.08.2016.			

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

26	**Case No.:5/24/81-ALC2/2015**	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 23.08.2016
	Decision : NC observed that case had been referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

27	**Case No.:1/3/81-ALC2/2015**	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 23.08.2016
	Decision : NC observed that case had been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

28	**Case No.:25/9/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date: 23.08.2016
	Decision : DHI has requested for a copy of past approved AA of same export product. NC decided to request the company and defer the case. The case stands deferred to 23.08.2016.			

29	**Case No.:26/5/81-ALC2/2016**	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00059/AM17/	RLA File :13/24/040/00018/AM16/	Lic.No/Date:1310047945 10.08.2015	
	Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/29 dated 12/07/2016 as under : Taking clue from SION C-1581, Advance Authorisation may be ratified as under: 1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 42132 Kgs. & 9363 Kgs respectively as 1.03 Kgs./Kg. content in the export item. RA may take suitable consequential action accordingly.			

30	**Case No.:1/21/81-ALC2/2015**	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00404/AM16/	RLA File :08/24/040/00138/AM16/	Lic.No/Date:0810135865 17.08.2015	Defer Date: 23.08.2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC observed that deficiency letter of DHI had been sent to company. NC decided to wait the reply of the company and defer the case. The case stands deferred to 23.08.2016.

31	**Case No.:4/2/81-ALC2/2016**	Party Name:ARFIN INDIA LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00004/AM17/	RLA File :08/24/040/00184/AM16/	Lic.No/Date:0810136037 11.09.2015	
	Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/31 dated 12/07/2016 as under : 1. Taking clue from SION C-27, quantity of import item namely, Aluminium Scrap may be allowed as 330 MT as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential accordingly.			

32	**Case No.:9/21/81-ALC2/2015**	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date: 23.08.2016
	Decision : NC observed that case had been referred to DHI for comments. NC decided to wait the reply of the company and defer the case. The case stands deferred to 23.08.2016.			

33	**Case No.:33/24/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00535/AM16/	RLA File :03/95/040/00470/AM16/	Lic.No/Date:0310800978 14.12.2015	Defer Date: 23.08.2016
	Decision : NC observed that case had been referred to DHI for comments. NC decided to wait the reply of the company and defer the case. The case stands deferred to 23.08.2016.			

34	**Case No.:17/24/81-ALC2/2015**	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date: 23.08.2016
	Decision : NC observed that deficiency letter of MSME had been sent to company. NC decided to send a reminder to firm and defer the case. The case stands deferred to 23.08.2016.			

35	**Case No.:18/24/81-ALC2/2015**	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date: 23.08.2016

Decision : NC observed that deficiency letter of MSME had been sent to company. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 23.08.2016.

36	**Case No.:16/24/81-ALC2/2015**	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date: 23.08.2016

Decision : NC observed that deficiency letter of MSME had been sent to company. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 23.08.2016.

37	**Case No.:19/24/81-ALC2/2015**	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date: 23.08.2016

Decision : NC observed that deficiency letter of MSME had been sent to company. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 23.08.2016.

38	**Case No.:20/24/81-ALC2/2015**	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date: 23.08.2016

Decision : NC observed that deficiency letter of MSME had been sent to company. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 23.08.2016.

39	**Case No.:29/2/81-ALC2/2016**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00029/AM17/	RLA File :31/83/040/00125/AM16/	Lic.No/Date:3110065796 16.12.2015	Defer Date: 23.08.2016

Decision : NC observed that case has been referred to DHI for comments.NC decided to wait for their comments and defer the case.

The case stands deferred to 23.08.2016.

40	**Case No.:25/24/81-ALC2/2015**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कश्यप/VINOD KASHYAP
विदेश व्यापार अधिकारी
Foreign Trade Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 23.08.2016
	Decision : NC observed that deficiency letter of DeitY had been sent to company on 21.03.2016 followed with reminder dated 18.5.2016. NC decided to await the reply of the firm and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 23.08.2016
41	**Decision :** NC observed that deficiency letter of DeitY had been sent to company on 21.03.2016 followed with reminder dated 18.5.2016. NC decided to await the reply of the firm and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 23.08.2016
42	**Decision :** NC observed that deficiency letter of DeitY had been sent to company on 21.03.2016 followed with reminder dated 18.5.2016. NC decided to await the reply of the firm and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:22/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00022/AM17/	RLA File :09/24/040/00390/AM16/	Lic.No/Date:0910063003 21.12.2015	Defer Date: 23.08.2016
43	**Decision :** NC decided to send a deficiency letter to company asking following information as per DIPP UO No. 12/57/2016-TSW/43 dated 12/07/2016: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred to 23.08.2016.			

44	**Case No.:23/2/81-ALC2/2016**	Party Name:THERMO CABLES LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00023/AM17/	RLA File :09/24/040/00386/AM16/	Lic.No/Date:0910063004 21.12.2015	Defer Date: 23.08.2016

BALJIT SINGH
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Decision : NC decided to send a deficiency letter to company asking following information as per DIPP UO No. 12/57/2016-TSW/44 dated 12/07/2016:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of each export product.

The case stands deferred to 23.08.2016.

	Case No.:7/24/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00509/AM16/	RLA File :03/95/040/00648/AM16/	Lic.No/Date:0310801276 22.12.2015	Defer Date: 23.08.2016
45	**Decision :** NC observed that deficiency letter of MoS had been sent to company on 4.5.2016 followed with reminder dated 18.5.2016. NC decided to await the reply of the firm and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 23.08.2016
46	**Decision :** NC observed that deficiency letter of DeitY had been sent to company on 21.03.2016 followed with reminder dated 18.5.2016 and 28.06.2016. NC decided to await the reply of the company and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 23.08.2016
47	**Decision :** NC observed that deficiency letter of DeitY had been sent to company on 21.03.2016 followed with reminder dated 18.5.2016 and 28.06.2016. NC decided to await the reply of the company and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:23/24/81-ALC2/2015	Party Name:APPLE INTERNATIONAL	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
48	HQ File :01/81/050/00525/AM16/	RLA File :03/94/040/00724/AM16/	Lic.No/Date:0310801624 07.01.2016	Defer Date: 23.08.2016
	Decision : NC observed that deficiency letter of DIPP had been sent to company on			

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली
New Delhi

	28.06.2016. NC decided to send a reminder to the firm and defer the case. The case stands deferred to 23.08.2016.			
49	**Case No.:14/24/81-ALC2/2015**	Party Name:VENTURE LIGHTING INDIA LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00516/AM16/	RLA File :34/24/040/00247/AM16/	Lic.No/Date:3410041797 11.01.2016	Defer Date: 23.08.2016
	Decision : NC observed that deficiency letter of DIPP had been sent to company on 19.04.2016 followed with a reminder dated 28.06.2016 . NC decided to wait for the reply of the firm and defer the case. The case stands deferred to 23.08.2016.			

50	**Case No.:24/2/81-ALC2/2016**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00024/AM17/	RLA File :09/24/040/00609/AM16/	Lic.No/Date:0910063127 11.01.2016	
	Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DHI comments vide their UO No. TSW-3/37/2016 dated 12.07.2016(copy enclosed). RA may take suitable consequential action accordingly.			

51	**Case No.:25/2/81-ALC2/2016**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00025/AM17/	RLA File :09/24/040/00608/AM16/	Lic.No/Date:0910063128 11.01.2016	
	Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DHI comments vide their UO No. TSW-3/36/2016 dated 12.07.2016(copy enclosed). RA may take suitable consequential action accordingly.			

52	**Case No.:26/2/81-ALC2/2016**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00026/AM17/	RLA File :09/24/040/00606/AM16/	Lic.No/Date:0910063129 11.01.2016	
	Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DHI comments vide their UO No. TSW-3/34/2016 dated 29.06.2016(copy enclosed). RA may take suitable consequential action accordingly.			

53	**Case No.:34/24/81-ALC2/2015**	Party Name:TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:5610004816	Defer Date:

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय महानिदेशक विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
निदेशालय महानिदेशक विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00536/AM16/	:56/24/040/00050/AM16/	22.01.2016	23.08.2016

Decision : NC observed that deficiency letter of DIPP had been sent to company on 28.06.2016 . NC decided to send a reminder to the firm and defer the case.

The case stands deferred to 23.08.2016.

Case No.:15/24/81-ALC2/2015	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00517/AM16/	RLA File :05/24/040/00530/AM16/	Lic.No/Date:0510397430 28.01.2016	Defer Date: 23.08.2016

54 **Decision :** NC observed that reply of DHI deficiency letter is pending. NC decided to reminder the firm and defer the case.

The case stands deferred to 23.08.2016.

Case No.:9/2/81-ALC2/2016	Party Name: ELKAY TELELINKS LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date:0510397504 04.02.2016	Defer Date: 23.08.2016

55 **Decision :** NC observed that complete application of the company had not been received . NC decided to send a reminder to CLA Delhi and defer the case.

The case stands deferred to 23.08.2016.

Case No.:20/2/81-ALC2/2016	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00020/AM17/	RLA File :05/24/040/00511/AM16/	Lic.No/Date:0510397526 08.02.2016	Defer Date: 23.08.2016

56 **Decision :** NC decided to send a deficiency letter to company asking following information as per DIPP UO No. 12/57/2016-TSW/56 dated 12/07/2016:

1. Correct OD of export item, 12 inches (304.8 mm) or 323.9 mm.
2. Correct weight of export item, 665.647 MT or 708.89 MT.
3. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.

The case stands deferred to 23.08.2016.

Case No.:27/2/81-ALC2/2016	Party Name:U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
HQ File :01/81/050/00027/AM17/	RLA File :05/24/040/00518/AM16/	Lic.No/Date:0510397529 08.02.2016	Defer Date: 23.08.2016

57 **Decision :** NC decided to send a deficiency letter to company asking following information as per DIPP UO No. 12/57/2016-TSW/57 dated 12/07/2016:

1. Size/specifications of export item at Sl. No.1 (Power Cord) with size and length of cord/cable

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

contained therein.

2. Size/specifications of export item at Sl. No.2 (Cable) including size of conductor, conductor /insulation/armouring/sheathing materials etc. and voltage rating.
3. Size/specifications of export item at Sl. No.3 (Wire) including size of conductor, conductor /insulation/armouring/sheathing materials etc. and voltage rating.
4. Detailed calculations for the requirement of raw materials at Sl. No. 5, 6 & 25 to 31 , export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
5. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1 to 4 & 7 to 24.
6. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred to 23.08.2016.

58	**Case No.:28/2/81-ALC2/2016**	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 23.08.2016

Decision : NC observed that case had been referred to MOD for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

59	**Case No.:30/2/81-ALC2/2016**	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00030/AM17/	RLA File :03/95/040/00807/AM16/	Lic.No/Date:0310802487 11.02.2016	Defer Date: 23.08.2016

Decision : NC observed that complete application of the company has not been received from the RA. NC decided to send a reminder to RA, Mumbai and defer the case.

The case stands deferred to 23.08.2016.

60	**Case No.:15/5/81-ALC2/2016**	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00048/AM17/	RLA File :34/24/040/00272/AM16/	Lic.No/Date:3410041886 15.02.2016	Defer Date: 23.08.2016

Decision : NC observed that case had been referred to MoS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

61	**Case No.:10/2/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 23.08.2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : NC observed that case had been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.

62	**Case No.:11/2/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 23.08.2016
	Decision : NC observed that case had been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

63	**Case No.:12/5/81-ALC2/2016**	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	Defer Date: 23.08.2016
	Decision : NC observed that case had been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

64	**Case No.:17/5/81-ALC2/2016**	Party Name:GUPTA METAL SHEETS LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00050/AM17/	RLA File :05/23/040/00335/AM16/	Lic.No/Date:0510397657 18.02.2016	
	Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/64 dated 12/07/2016 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196. RA may take suitable consequential action accordingly.			

65	**Case No.:20/5/81-ALC2/2016**	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00053/AM17/	RLA File :05/24/040/00572/AM16/	Lic.No/Date:0510397693 23.02.2016	
	Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/65 dated 12/07/2016 as under : 1. Quantity of import item may be allowed as applied for i.e. 225000 Kgs. as 1.10 Kgs./Kg. content in the export product.			

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

	Case No.:6/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00006/AM17/	RLA File :13/24/040/00044/AM16/	Lic.No/Date:1310048136 24.02.2016	Defer Date: 23.08.2016
66	**Decision :** Representative DIPP present in the meeting informed that complete copy of the application not received. NC decided to send the complete copy of the application to DIPP and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:7/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00007/AM17/	RLA File :13/24/040/00039/AM16/	Lic.No/Date:1310048137 24.02.2016	Defer Date: 23.08.2016
67	**Decision :** Representative DIPP present in the meeting informed that complete copy of the application not received. NC decided to send the complete copy of the application to DIPP and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:1/5/81-ALC2/2016	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00034/AM17/	RLA File :04/24/040/00197/AM16/	Lic.No/Date:0410161655 25.02.2016	Defer Date: 23.08.2016
68	**Decision :** NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: Information in respect of S. No. 5 & 11 of Standard Deficiency Letter - Export Product wise. The case stands deferred to 23.08.2016.			

	Case No.:14/5/81-ALC2/2016	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00047/AM17/	RLA File :05/23/040/00497/AM16/	Lic.No/Date:0510397714 25.02.2016	Defer Date: 23.08.2016
69	**Decision :** NC observed that application has been referred to DHI for comments relates to DIPP. NC decided to forward the application to DIPP and defer the case. The case stands deferred to 23.08.2016.			

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

70	**Case No.:19/5/81-ALC2/2016**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00052/AM17/	RLA File :05/23/040/00413/AM16/	Lic.No/Date:0510397728 26.02.2016	Defer Date: 23.08.2016
	Decision : NC observed that application is being sent to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 23.08.2016.			

71	**Case No.:3/2/81-ALC2/2016**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 23.08.2016
	Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

72	**Case No.:18/2/81-ALC2/2016**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00018/AM17/	RLA File :05/23/040/00512/AM16/	Lic.No/Date:0510397777 01.03.2016	Defer Date: 23.08.2016
	Decision : NC observed that DIPP deficiency letter sent to company on 28.06.2016. NC decided to send a reminder and defer the case. The case stands deferred to 23.08.2016.			

73	**Case No.:19/2/81-ALC2/2016**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00019/AM17/	RLA File :05/23/040/00510/AM16/	Lic.No/Date:0510397778 01.03.2016	Defer Date: 23.08.2016
	Decision : NC observed that DIPP deficiency letter sent to company on 28.06.2016. NC decided to send a reminder and defer the case. The case stands deferred to 23.08.2016.			

74	**Case No.:31/2/81-ALC2/2016**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 23.08.2016
	Decision : NC decided to send deficiency letter to company as per the comments of MSME U.O.No. TL-13024/95/2016-MMM&A-DCMSME dated 04/07/2016 (copy enclosed). The case stands deferred to 23.08.2016.			

बालजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय महानिदेशालय विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
निदेशालय महानिदेशालय विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

75	**Case No.:31/5/81-ALC2/2016**	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	Defer Date: 23.08.2016
	Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

76	**Case No.:18/5/81-ALC2/2016**	Party Name:JINDAL SAW LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00051/AM17/	RLA File :05/23/040/00508/AM16/	Lic.No/Date:0510397868 09.03.2016	Defer Date: 23.08.2016
	Decision : NC decided to send DIPP deficiency letter to company asking information as per DIPP UO No. 12/57/2016-TSW/76 dated 12/07/2016 as under: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Thickness of 3LPE coating in export items at Sl. No. 1, 2 & 3. 3. Detailed calculations/basis for the quantities of coating materials, (import items at Sl. No. 7 to 9, 16 to 18 & 25 to 27), supported by coating thicknesses and coating areas in export items and wastages claimed at each stage of manufacture. The case stands deferred to 23.08.2016.			

77	**Case No.:13/5/81-ALC2/2016**	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 23.08.2016
	Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

78	**Case No.:23/5/81-ALC2/2016**	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00056/AM17/	RLA File :34/24/040/00339/AM16/	Lic.No/Date:3410041980 16.03.2016	
	Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/78 dated 12/07/2016 as under : 1. Quantity of export item at Sl. No. 1 may also be specified as 5990 Meters in addition to its weight. 2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.			

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

1. OD 1066.80 mm x 15.90 mm WThk – qty 1225 mtrs.,
2. OD 1066.80 mm x 22 mm WThk– qty 5055 mtrs.

3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 5593.2 MT inclusive of 5 % wastage.
4. Taking clue from SION at Sl. No. C-1292, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 22086.8 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 32376 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 21055.6 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 9104 Kgs. inclusive of 5 % wastage.
8. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

Case No.:24/5/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
HQ File :01/81/050/00057/AM17/	RLA File :34/24/040/00340/AM16/	Lic.No/Date:3410041979 16.03.2016	

79

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/79 dated 12/07/2016 as under :

1. Quantity of export item at Sl. No. 1 may also be specified as 5990 Meters in addition to its weight.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
   1. OD 1066.80 mm x 15.90 mm WThk – qty 1225 mtrs.,
   2. OD 1066.80 mm x 22 mm WThk– qty 5055 mtrs.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 5593.2 MT inclusive of 5 % wastage.
4. Taking clue from SION at Sl. No. C-1292, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 22086.8 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 32376 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 21055.6 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 9104 Kgs. inclusive of 5 % wastage.
8. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

बालजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

80	**Case No.:25/5/81-ALC2/2016**	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00058/AM17/	RLA File :31/83/040/00184/AM16/	Lic.No/Date:3110066054 16.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/80 dated 12/07/2016 as under :

1. Weight of export items at Sl. No. 1 to 27 does not include weight of plugs.
2. Import items from Sl. Nos. 1 to 27 shall be of same grade as contained in the export product.
3. Quantities of import items from Sl. No. 1 to 27 may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 27 respectively.
4. Quantities of import items at S.No. 28 & 29 put together may be allowed upto 2 % of FOB value of exports.

RA may take suitable consequential action accordingly.

81	**Case No.:28/5/81-ALC2/2016**	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00061/AM17/	RLA File :02/24/040/00203/AM16/	Lic.No/Date:0210206549 17.03.2016	Defer Date: 23.08.2016

Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

82	**Case No.:30/5/81-ALC2/2016**	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00063/AM17/	RLA File :05/23/040/00513/AM16/	Lic.No/Date:0510397951 17.03.2016	Defer Date: 23.08.2016

Decision : NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

83	**Case No.:5/5/81-ALC2/2016**	Party Name:R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00038/AM17/	RLA File :04/24/040/00263/AM16/	Lic.No/Date:0410161724 18.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/83 dated 12/07/2016 as under :

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

1. Words "of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 500 MT as 1.05 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

	Case No.:32/5/81-ALC2/2016	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00065/AM17/	RLA File :13/24/040/00047/AM16/	Lic.No/Date:1310048158 18.03.2016	
84	**Decision :** NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O. No. 12/57/2016-TSW/84 dated 12/07/2016 as under : 1. Taking clue from SION C-1890, quantity of import item may be allowed as applied for i.e. 50000 Kgs. as 1.05 Kgs./Kg. content in the export item. RA may take suitable consequential action accordingly.			

	Case No.:21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 23.08.2016
85	**Decision :** NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 23.08.2016
86	**Decision :** NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

	Case No.:11/5/81-ALC2/2016	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00044/AM17/	RLA File :04/24/040/00269/AM16/	Lic.No/Date:0410161741 22.03.2016	
87	**Decision :** NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/87 dated 12/07/2016 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as 5812.14 Kgs. taking clue from			

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनय कुमार कश्यप
VINAY KUMAR KASHYAP
विदेश व्यापार विकास कार्यालय
Foreign Trade Development Office
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.

88	**Case No.:27/5/81-ALC2/2016**	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00060/AM17/	RLA File :13/24/040/00053/AM16/	Lic.No/Date:1310048187 29.03.2016	
	Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/88 dated 12/07/2016 as under : 1. Quantity of import item at Sl. No.1&2 may be allowed as applied for i.e. 42132Kgs. & 9363 Kgs respectively as 1.03Kgs./Kg content in the export item. RA may take suitable consequential action accordingly.			

89	**Case No.:7/5/81-ALC2/2016**	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 23.08.2016
	Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

90	**Case No.:33/5/81-ALC2/2016**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 23.08.2016
	Decision : Representative DIPP present in the meeting informed that complete copy of the application/documents not received. NC decided to send complete application to DIPP and defer the case. The case stands deferred to DIPP.			

91	**Case No.:10/5/81-ALC2/2016**	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00043/AM17/	RLA File :04/24/040/00272/AM16/	Lic.No/Date:0410161797 07.04.2016	Defer Date: 23.08.2016
	Decision : NC decided to ask Firm to submit information as per advice of DIPP representative on the following point: 1. Information in respect of Sl. No. 1,3, 4, 5 & 11 of Standard Deficiency Format, export product wise.			

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

The case stands deferred to 23.08.2016.

92	**Case No.:2/5/81-ALC2/2016**	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00035/AM17/	RLA File :04/24/040/00007/AM17/	Lic.No/Date:0410161819 19.04.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the comments of MSME vide their U.O.No. TL-13024/105/2016-MMM&A-DCMSME dated 06/07/2016 (copy enclosed).

RA may take suitable consequential action accordingly.

93	**Case No.:3/5/81-ALC2/2016**	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00036/AM17/	RLA File :04/24/040/00008/AM17/	Lic.No/Date:0410161820 19.04.2016	Defer Date: 23.08.2016

Decision :NC observed that reply of the firm has been referred to MSME for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 23.08.2016.

94	**Case No.:29/5/81-ALC2/2016**	Party Name:PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00062/AM17/	RLA File :52/24/040/00002/AM17/	Lic.No/Date:5210041864 21.04.2016	Defer Date: 23.08.2016

Decision :NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

95	**Case No.:8/5/81-ALC2/2016**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00041/AM17/	RLA File :25/24/040/00006/AM17/	Lic.No/Date:2510004490 22.04.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the comments of MSME vide their U.O.No. TL-13024/98/2016-MMM&A-DCMSME dated 28/06/2016 (copy enclosed).

RA may take suitable consequential action accordingly.

96	**Case No.:3/8/81-ALC2/2016**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:0610038371 26.04.2016	Defer Date: 23.08.2016

Decision :NC observed that hard copy of the application has not received from RA. NC

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	decided to request RA, Kanpur to send two sets of application alongwith complete documents for consideration by the Committee. The case stands deferred to 2308.2016.

97	**Case No.:9/5/81-ALC2/2016**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Approved**
	HQ File :01/81/050/00042/AM17/	RLA File :04/24/040/00028/AM17/	Lic.No/Date:0410161880 06.05.2016	
	Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/97 dated 12/07/2016 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as 9743.6 Kgs. taking clue from Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.			

98	**Case No.:1/8/81-ALC2/2016**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2016 12.07.2016	**Status: Deferred**
	HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date:2510004524 07.06.2016	Defer Date: 23.08.2016
	Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.			

Offline Agenda Meeting No. 08/81 dated 12.07.2016

Case No. AR-233	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 08/81	F. No. 01/81/50/1642/AM04/
Dated:- 12.07.2016	RA File No.34/82/040/00191/AM04/
Subject:-	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.
Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DHI comments vide their UO No. TSW-3/39/2015 dated 12.07.2016(copy enclosed). RA may take suitable consequential action accordingly.	

Case No. AR-234	M/s. Crompton Greaves Limited
Meeting No. 08/81	F. No. 01/81/50/00262/AM14/
Dated:- 12.07.2016	RA File No. 03/94/040/01127/AM13
Subject:-	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 23.08.2016.

Case No. AR-235	M/s. MC Com Industries (India) Pvt. Limited
Meeting No. 08/81	F. No. 01/81/50/416/AM14/DES-II
Dated:- 12.07.2016	RA File No. 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 23.08.2016.	

Case No. AR-236	M/s. MPP Technologies Pvt. Limited
Meeting No. 08/81	F. No. 01/81/50/141/AM09/DES-II
Dated:- 12.07.2016	RA File No. 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.
Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.	

Case No. AR-237	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 08/81	F. No. 01/81/050/0013/AM15/DES-II
Dated:- 12.07.2016	RA File No. 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.
Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 23.08.2016.	

Case No. AR-238	M/s. Siemens Limited
Meeting No. 08/81	F. No. 01/81/050/106/AM15 /DES-II
Dated:- 12.07.2016	RA File No. 03/95/040/01013/AM14
Subject:-	Request of M/s. Siemens Limited in respect of AA No. 0310774805 dated 18.03.2014 for clarification on quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 0310664666 dated 14.11.2011 of M/s. Crompton Greaves.
Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 23.08.2016.	

Case No. AR-239	M/s. Met Trade (India) Limited
Meeting No. 08/81	F. No. 01/81/050/00219/AM13/DES.II
Dated:- 12.07.2016	RA File No. 05/24/040/00168/AM13/

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
New Delhi

Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510331816 dated 09.08.2012.

Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-240	M/s. MC Com Industries (India) Private Limited
Meeting No. 08/81	F. No. 01/81/050/00073/AM14/DES.II
Dated:- 12.07.2016	RA File No. 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310729610 dated 26.03.2013.

Decision : NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-241	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 08/81	F.No. 01/81/050/00080/AM16/
Dated:- 12.07.2016	RA File No. 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107924 dated 25.03.2015.

Decision : NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.

The case stands deferred to 23.08.2016.

Case No. AR-242	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 08/81	F.No. 01/81/050/00092/AM16/
Dated:- 12.07.2016	RA File No. 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107923 dated 25.03.2015.

Decision : NC observed that comments offered by C&PC were not satisfactory for ratification of norms for the above AA. NC decided that case needs further examination and details.

The case stands deferred to 23.08.2016.

Case No. AR-243	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 08/81	F.No. 01/81/050/00333/AM16/
Dated:- 12.07.2016	RA File No. 09/24/040/00381/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062658 dated 24.09.2015.

Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-244	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 08/81	F.No. 01/81/050/00274/AM16/

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dated:- 12.07.2016	RA File No. 09/24/040/00210/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062329 dated 13.07.2015.

Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DHI comments vide their UO No. TSW-3/194/2015 dated 12.07.2016(copy enclosed).

RA may take suitable consequential action accordingly.

Case No. AR-245	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 08/81	F.No. 01/81/050/00252/AM16/
Dated:- 12.07.2016	RA File No. 09/24/040/00111/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062140 dated 05.06.2015.

Decision : NC observed that DHI deficiency letter sent to firm on 28.06.2016 . NC decided to wait for reply of the firm and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-246	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 08/81	File No. 01/81/050/00296/AM10/
Dated:- 12.07.2016	RA File No. 05/23/040/00092/AM10/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510252108 dated 09.11.2009.

Decision : NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-247	M/s. K J V Alloys Conductors Pvt. Limited
Meeting No. 08/81	File No. 01/81/050/00628/AM15/
Dated:- 12.07.2016	RA File No. 50/24/040/00018/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 5010002182 dated 13.01.2015.

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/247-A/R dated 12/07/2016 as under :

1. Quantity of import item at Sl. No. 1 (Aluminium Wire Rod) may be allowed as 133.801 MT as per Engineering Table- 5.
2. Quantity of import item at Sl. No. 2 (XLPE Compound) may be allowed as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Case No. AR-248	M/s. Gargi Enterprises
Meeting No. 08/81	File No. 01/81/050/00137/AM09/
Dated:- 12.07.2016	RA File No. 07/24/040/00866/AM08/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0710056767 dated 02.04.2008.

Decision : NC observed that case has been referred to C&PC for comments. NC decided to await

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

their comments and defer the case. The case stands deferred to 23.08.2016.

Case No. AR-249	M/s. Associated Cables Private Limited
Meeting No. 08/81	F. No. 01/81/050/00504/AM15/
Dated:- 12.07.2016	RA File No. 03/94/040/00630/AM15/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310790115 dated 10.10.2014.

Decision : NC decided to send a deficiency to firm with request to submit the information as per the DIPP U.O.No. 12/57/2016-TSW/ 249-A/R dated 12/07/2016 as under :

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Documentary evidence in support of conductor, insulation, sheathing and armouring materials in the cables exported under the Advance Authorization.
3. Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 23.08.2016.

Case No. AR-250	M/s. Perma-Pipe India Private Limited, Gandhidham-Kutch.
Meeting No. 08/81	F. No. 01/81/171/633/AM16/DES.II
Dated:- 12.07.2016	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3710001977 dated 16.08.2012.

Decision : NC observed that DIPP deficiency letter sent firm on 28.06.2016. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-251	M/s. Heena Metal Pvt. Limited
Meeting No. 08/81	HQ F.No.01/81/050/00357/AM15/DES.II/
Dated:- 12.07.2016	RLA File : 03/94/040/00089/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0310786766 dated 14.07.2014.

Decision : NC decided to **ratify** the norms for the above AA as per the comments of MSME vide their U.O.No. 30(241)/2014-ME dated 21.06.2016 (copy enclosed).

RA may take suitable consequential action accordingly.

Case No. AR-252	M/s. Mandeep Cable Pvt. Limited
Meeting No. 08/81	HQ F. No. 01/81/050/00229/AM15/DES.II/
Dated:- 12.07.2016	RLA File : 05/24/040/00025/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0510388013 dated 02.06.2014.

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

their U.O.No. 12/57/2016-TSW/252-A/R dated 12/07/2016 as under :

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19122 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
(vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No. AR- 253	M/s. Rotomag Motors and Controls P. Limited
Meeting No. 08/81	F. No. 01/81/050/00419/AM11/DES.II/
Dated:- 12.07.2016	RA File No. 34/24/040/00155/AM11/
Subject:-	Modification of fixed norms in respect of advance authorization no. 3410028342 dated 18.10.2010.

Decision : NC decided to **modify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/253-A/R dated 12/07/2016 as under :

For the purpose of redemption of Advance Authorisation, norms may be modified as under on repeat basis as per their Advance Authorization No.3410025758 dated 01.12.2009 ratified in NC meeting No. 15/81 dated 13/07/2010:

1. Net weight of export product may be corrected as 22.8 MT containing 3000 Kgs. of Copper Wire.

RA may take suitable consequential action accordingly.

Case No. AR-254	M/s. R.R. Kabel Limited
Meeting No. 08/81	HQ F.No. 01/81/050/00139/AM16/DES.II/
Dated:- 12.07.2016	RLA File : 03/95/040/01018/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 0310794640 dated 17.03.2015.

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/254-A/R dated 12/07/2016 as under :

1. Following words may be suffixed with the description of export product
"1C x 1.5 Sq. mm- Quantity 2700 Kms.,
1C x 2.5 Sq. mm- Quantity 2000 Kms. ,
1C x 4 Sq. mm- Quantity 2112 Kms. ,
1C x 6 Sq. mm- Quantity 864 Kms. ,
1C x 10 Sq. mm- Quantity 200 Kms. ,
1C x 16 Sq. mm- Quantity 150 Kms. &
1C x 25 Sq. mm- Quantity 150 Kms.
Total : 8176 Kms."
2. Net Content of import items in export products may be specified as under:

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VINOO KUMAR KASHYAP
Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

" Copper: 258696 Kgs., HFX 525 F NATURALE: 50315 Kgs., CAT 119 LS 2337 Kgs. & HF 211 D NATURALE: 52890 Kgs."

3. Voltage rating of "1100 Volts" may be specified with the export items.
4. Quantity of import item at Sl. No. 1 may be allowed as 261283 Kgs. as 1.01 Kgs./Kg. content in the export products.
5. Quantities of import items at Sl. No. 2 ,3 & 4 may be allowed as applied for i.e. 52831 Kgs., 2454 Kgs. and 55535 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Case No. AR-255	M/s. Shreem Electric Limited
Meeting No. 08/81	01/81/050/00335/AM15/DES.II/
Dated:- 12.07.2016	RLA File :31/83/040/00106/AM15/
Subject:-	Ratification of norms in respect of advance authorization no. 3110064588 dated 22.07.2014.

Decision : NC decided to **ratify** the norms for the above AA as per the comments of DeitY vide their U.O. No. 17/(30)/2014-IPHW dated 20.06.2016 (copy enclosed)

RA may take suitable consequential action accordingly.

Case No. AR-256	M/s. Alstom India Limited
Meeting No. 08/81	HQ File: 01/81/050/00261/AM16/ DES.II/
Dated:- 12.07.2016	RLA File: 03/94/040/00278/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.

Decision: NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-257	M/s. Alstom Projects India Limited
Meeting No. 08/81	HQ File: 01/81/050/00460/AM12/DES.II /
Dated:- 12.07.2016	RLA File: 03/94/040/00910/AM12/
Subject:	Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012.

Decision: NC observed that case has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-258	M/s. Flex Tubes
Meeting No. 08/81	HQ File: 01/81/050/00049/AM17/DES.II/
Dated:- 12.07.2016	RLA File: 11/24/040/00003/AM12/
Subject:	Modification of norms fixed in respect of Advance Authorization No. 1110024601 dated 25.04.2011.

Decision: NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. AR-259	M/s. Industrial Metal Powders (India) Pvt. Limited
Meeting No. 08/81	HQ File: 01/81/050/00327/AM16/DES-II
Dated:- 12.07.2016	RLA File: 31/83/040/00081/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 3110065614 dated 28.08.2015.

Decision: NC observed that case has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-260	M/s. Nirlep Appliances Limited
Meeting No. 08/81	HQ File: 01/81/050/00320/AM16/DES.II/
Dated:- 12.07.2016	RLA File: 03/95/040/01017/AM15/
Subject:	Ratification of Norms of Advance Authorization No. 0310798561 dated 28.08.2015.

Decision: NC observed that case has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 23.08.2016.

Case No. AR-261	M/s. Sage Metals Limited
Meeting No. 08/81	HQ File: 01/81/050/00457/AM16/DES-II
Dated:- 12.07.2016	RLA File: 05/24/040/00223/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510395171 dated 04.08.2015.

Decision: NC decided to **modify** the norms for the above AA as per the comments of DIPP vide their U.O.No. 12/57/2016-TSW/261-A/R dated 12/07/2016 as under :

1. Words "Zinc Alloy components: 23.585 MT" mentioned in the content of export product in NC meeting a dated 22/03/2016 may be omitted.
2. Description of import item at Sl. No. 2 may be modified from " Relevant Zinc Alloy Ingot " to " Zinc Ingots" and its quantity may be allowed as 9080 Kgs. @ 4 % of weight of steel to be galvanized.

RA may take suitable consequential action accordingly.

Date:01.08.2016
Place: New Delhi

(Baljit Singh)
Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)
Foreign Trade Development Officer

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP

3
12-07-2016

Department of Heavy Industry

Subject : Ratification of AA No.0910056761 dated 15.07.2013 and AA No.0910060200 dated 23.05.2014 of M/s Oil Country Tubular Limited.

The request for above AAs may be considered on repeat basis with AA No. 0910038413 dated 3.7.2009 , however, the words "Relevant " may be prefixed with the description of import item No.2 as requested by the applicant.

(K.K. Tiwari)
Industrial Adviser

Dy.DGFT, DES-II
TSW-3/38/2016 dated 12th July, 2015

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

15
12-07-2016

Department of Heavy Industry

Subject : Ratification of AA No.0910056761 dated 15.07.2013 and AA No.0910060200 dated 23.05.2014 of M/s Oil Country Tubular Limited.

The request for above AAs may be considered on repeat basis with AA No. 0910038413 dated 3.7.2009 , however, the words "Relevant " may be prefixed with the description of import item No.2 as requested by the applicant.

(K.K. Tiwari)
Industrial Adviser

Dy.DGFT, DES-II
TSW-3/38/2016 dated 12th July, 2015

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

29
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016- Case No. 26/5/81 (M/s. JLC Electromet Private Limited) (Advance Authorization No. 1310047945 dated 10.08.2015)

Taking clue from SION C-1581, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 42132 Kgs. & 9363 Kgs respectively as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/29 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

31
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016- Case No. 4/2/81 (M/s Arfin India Limited) (Advance Authorization No. 0810136037 dated 11.09.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Taking clue from SION C-27, quantity of import item namely, Aluminium Scrap may be allowed as 330 MT as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/31 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

43
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 22/2/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910063003 dated 21.12.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view

12-7-16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/43 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

44
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 23/2/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910063004 dated 21.12.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of each export product.

Norms committee may take a view

12/07/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/44 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of heavy Industry

50
12-07-2016

Ref: AA No 910063127 Toshiba Transmission Hyderabad.

The percentage wastage on net content, on repeat basis of AA 910045982 dated 21/3/2011.

(K.K.Tiwari)
Industrial Adviser

DyDGFT,DES-II

TSWB 3/37/2016 dated 12-07-2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

51
12.07.2016

Department of heavy Industry

Ref: AA No 910063128 Toshiba Transmission Hyderabad.

Ref: AA No 910062760 Toshiba Transmission Hyderabad.

The percentage wastage on net content on repeat basis of AA 910045982dated 21/3/2011.

(K.K.Tiwari)
Industrial Adviser

DyDGFT,DES-II

TSWB 3/36/2016 dated 12-07-2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

52
12.07.2016

Department of heavy Industry

Ref: AA No 910063129 Toshiba Transmission Hyderabad.

The request may be considered, on repeat basis of AA 910047301dated 24/6/2011.

(K.K.Tiwari)
Industrial Adviser

DyDGFT,DES-II

TSWB 3/34/2016 dated 29/6/2016

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Govt. of India
Udyog Bhawan, New Delhi

56
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 20/2/81 (M/s. Maharashtra Seamless Limited) (Advance Authorization No. 0510397526 dated 08.02.2016)

Firm may be asked to submit the following information:

1. Correct OD of export item, 12 inches (304.8 mm) or 323.9 mm.
2. Correct weight of export item, 665.647 MT or 708.89 MT.
3. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/56 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

57
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 27/2/81 (M/s U. K. B. Electronics Pvt. Limited) (Advance Authorization No. 0510397529 dated 08 .02.2016)

Firm may be asked to submit the following information:

1. Size/specifications of export item at Sl. No.1 (Power Cord) with size and length of cord/cable contained therein.
2. Size/specifications of export item at Sl. No.2 (Cable) including size of conductor, conductor /insulation/armouring/sheathing materials etc. and voltage rating.
3. Size/specifications of export item at Sl. No.3 (Wire) including size of conductor, conductor /insulation/armouring/sheathing materials etc. and voltage rating.
4. Detailed calculations for the requirement of raw materials at Sl. No. 5, 6 & 25 to 31 , export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
5. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format for import items at Sl. No. 1 to 4 & 7 to 24.
6. Material balancing viz. net content of each imported and indigenous input, export product wise.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/57 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
New Delhi

64
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016- Case No. 17/5/81 (M/s Gupta Metal Sheets Limited) (Advance Authorization No. 0510397657 dated 18.02.2016)

Advance Authorisation may be ratified as under on repeat basis :

1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196.
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

Norms committee may take a view.

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/64 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP

65
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016- Case No. 20/5/81 (M/s Shiva Utensils Industries Pvt. Ltd)
(Advance Authorization No. 0510397693 dated 23.02.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 225000 Kgs. as 1.10 Kgs./Kg. content in the export product.

Norms committee may take a view

12/07/2016

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/65 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Govt. of India
Udyog Bhawan, New Delhi

74
12-07-2016

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0310802976 dated 02.03.16 for M/s Premier Industrial Corporation Ltd.

The following information is required:-

- The composition of import product substantiated by Material Test Certificate.

This issues with the approval of Director (ME).

(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap; FTDO, DGFT Udhyog Bhawan
UO note no TL-13024/95/2016-MMM&A-DCMSME dated 04.07.16

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

76
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 18/5/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510397868 dated 09.03.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Thickness of 3LPE coating in export items at Sl. No. 1, 2 & 3.
3. Detailed calculations/basis for the quantities of coating materials, (import items at Sl. No. 7 to 9, 16 to 18 & 25 to 27), supported by coating thicknesses and coating areas in export items and wastages claimed at each stage of manufacture.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/76 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

78
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC meeting dated 12/07/2016- Case No. 23/5/81 (M/s. Welspun Corp Limited) (Advance Authorization No. 3410041980 dated 16.03.2016)

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as 5990 Meters in addition to its weight.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
   1. OD 1066.80 mm x 15.90 mm WThk – qty 1225 mtrs.,
   2. OD 1066.80 mm x 22 mm WThk– qty 5055 mtrs.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 5593.2 MT inclusive of 5 % wastage.
4. Taking clue from SION at Sl. No. C-1292, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 22086.8 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 32376 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 21055.6 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 9104 Kgs. inclusive of 5 % wastage.
8. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

12.07.16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/78 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

79
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC meeting dated 12/07/2016- Case No. 24/5/81 (M/s. Welspun Corp Limited) (Advance Authorization No. 3410041979 dated 16.03.2016)

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as 5990 Meters in addition to its weight.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
   1. OD 1066.80 mm x 15.90 mm WThk – qty 1225 mtrs.,
   2. OD 1066.80 mm x 22 mm WThk– qty 5055 mtrs.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 5593.2 MT inclusive of 5 % wastage.
4. Taking clue from SION at Sl. No. C-1292, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 22086.8 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 32376 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 21055.6 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 9104 Kgs. inclusive of 5 % wastage.
8. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

14.7.16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/79 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

80
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 25/5/81 (M/s. Alcomex Springs Pvt Limited) (Advance Authorization No. 31100660541 dated 16.03.2016)

Advance authorization may be ratified as under on repeat basis:

1. Weight of export items at Sl. No. 1 to 27 does not include weight of plugs.
2. Import items from Sl. Nos. 1 to 27 shall be of same grade as contained in the export product.
3. Quantities of import items from Sl. No. 1 to 27 may be allowed as 1.04 Kgs./Kg. content in export items at Sl. No. 1 to 27 respectively.
4. Quantities of import items at S.No. 28 & 29 put together may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/80 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

83
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 5/5/81 (M/s R. K. Steel Manufacturing Company Pvt. Limited) (Advance Authorization No. 0410161724 dated 18.03.2016)

Advance Authorisation may be ratified as under:

1. Words "of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 500 MT as 1.05 Kgs./Kg. content in the export product.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/83 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Director
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

84
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 32/5/81 (M/s Shera Metal Pvt. Ltd.) (Advance Authorization No. 1310048158 dated 18.03.2016)

Advance Authorisation may be ratified as under:

1. Taking clue from SION C-1890, quantity of import item may be allowed as applied for i.e. 50000 Kgs. as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view

12.07.16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/84 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Govt. of India
Udyog Bhawan, New Delhi

87
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 11/5/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410161741 dated 22.03.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 5812.14 Kgs. taking clue from Engineering Tables 4 & 5.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/87 dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

88
12-07-2016

NC Meeting dated 12/07/2016- Case No. 27/5/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048187 dated 29.03.2016)

Taking clue from SION C-1581, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 43693 Kgs. & 7802 Kgs respectively as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/88 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

92
12-07-2016

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0410161819 dated 19.04.16 in respect of M/s Jain Metal Rolling Mills.

Taking cue from C-1153, norms may be recommended as follows:-

- Import may be allowed for 4090 MT inclusive of 58.7% wastage.

This issues with the approval of Director (ME).

(K.S. Sodhi)
AD (ME)

Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/105/2016-MMM&A-DCMSME dated 06.07.16

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

95
12-07-2016

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 02510004490 dated 22.04.16 of M/s Pondy Oxides & Chemicals Ltd;

Taking cue from AA No 2510004000 dtd 08.05.13, norms may be fixed as follows:-

- Import may be allowed for 154500 kg inclusive of 3%wastage.

This issue with the approval of Director (ME).

Sodhi

(K.S.Sodhi)
Asst Dir (ME)

Shri V.K.Kashyap, FTDO, DGFT Udhyog Bhawan, New Delhi
UO no TL-13024/98/2016-MMM&A-DCMSME dated 28.06.16

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

97
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. 9/5/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410161880 dated 06.05.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 9743.6 Kgs. taking clue from Engineering Tables 4 & 5.

Norms committee may take a view

12/7/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/97 dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

AR-233
12-07-2016

Department of Heavy Industry

Subject : Ratification of AA No.3410009867 dated 04.03.2004 of M/s Narayan Powertech Pvt. Ltd.

The norms for above AA may be considered on repeat basis with AA No. 3410015084 dated 29.12.2005 as requested by applicant.

(K.K. Tiwari)
Industrial Adviser

Dy.DGFT, DES-II
TSW-3/39/2016 dated 12th July, 2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-244
12.07.2016

Department of heavy Industry

Ref: AA No 910062329 Toshiba Transmission Hyderabad.

The request may be disposed off on repeat basis of AA 910045982 dated 21/3/2011.

(K.K.Tiwari)
Industrial Adviser

DyDGFT,DES-II

TSWB 3/194/2015 dated 12-07-2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP

M

AR-247
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. A/R-247 (M/s KJV Alloy Conductors Pvt. Limited) (Advance Authorization No. 5010002182 dated 13.01.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 (Aluminium Wire Rod) may be allowed as 133.801 MT as per Engineering Table- 5.
2. Quantity of import item at Sl. No. 2 (XLPE Compound) may be allowed as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/247-A/R dated 12/07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-249
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. A/R-249 (M/s Associated Cables Pvt. Limited) (Advance Authorization No. 0310790115 dated 10.10.2014)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Documentary evidence in support of conductor, insulation, sheathing and armouring materials in the cables exported under the Advance Aiuthporisation.
3. Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

12/7/2016

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/249-A/R dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

AR-252
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. A/R-252 (M/s Mandeep Cable Pvt. Limited) (Advance Authorization No. 0510388013 dated 02.06.2014)

Advance Authorisation may be ratified as under:

(i) "30 V, HDPE Insulated, MPPO Jacketted" may suffixed with description of export item.
(ii) Net Weight of export items may be specified as 19122 Kgs.
(iii) Quantity of import item at Sl. No. 1 may be allowed as 6052 Kgs. as 1.01 kgs./Kg. content in the export item.
(iv) Quantity of import item at Sl. No. 2 may be allowed as 180 Kgs. on net to net basis as claimed by the firm.
(v) Quantity of import item at Sl. No. 3 may be allowed as 3100 Kgs. as 1.05 kgs./Kg. content in the export item
(vi) Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./kg. content in the export item as claimed by the firm.

Norms committee may take a view

12/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/252-A/R dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

AR- 251
12-07-2016

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(241)/2014-ME

Subject: AA no 0310786766 dated 14.07.14 in respect of M/s Heena Metal Pvt Ltd.

As per the reply the firm has exported only copper strips. They have neither used any alloying element nor any indigenous metal. As per the reply, norms may be fixed as follows:-

- Description of Sno 1 of items of export may be amended to read as "Copper Strips".
- Sno 2 of items of export may be deleted.
- The export weight ~~of items of import~~ may be amended to 16398 kgs.
- Sno 2 and 3 of items of import may be deleted.
- Sno 1 of items of import may be allowed as 17545.86 kg inclusive of 7% wastage as per AA no 0310645667 dtd 02.08.11.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(241)/ 2014-ME dated 21.06.16

बलप्रीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Deptt. of Commerce
Udyog Bhawan, New Delhi

AR-253
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016- Case No. A/R-253 (M/s Rotomag Motors and Controls P Limited) (Advance Authorization No. 3410028342 dated 18.10.2010)

For the purpose of redemption of Advance Authorisation, norms may be modified as under on repeat basis as per their Advance Authorization No.3410025758 dated 01.12.2009 ratified in NC meeting No. 15/81 dated 13/07/2010:

1. Net weight of export product may be corrected as 22.8 MT containing 3000 Kgs. of Copper Wire.

Norms committee may take a view

12.7.2016

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/253-A/R dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कपाप
VINOD KUMAR KAPAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Govt. of India
Udyog Bhawan, New Delhi

AR-254
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. A/R-254 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310794640 dated 17.03.2015)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
   "1C x 1.5 Sq. mm- Quantity 2700 Kms.,
   1C x 2.5 Sq. mm- Quantity 2000 Kms. ,
   1C x 4 Sq. mm- Quantity 2112 Kms. ,
   1C x 6 Sq. mm- Quantity 864 Kms. ,
   1C x 10 Sq. mm- Quantity 200 Kms. ,
   1C x 16 Sq. mm- Quantity 150 Kms. &
   1C x 25 Sq. mm- Quantity 150 Kms.
   Total : 8176 Kms."
2. Net Content of import items in export products may be specified as under:
   " Copper: 258696 Kgs., HFX 525 F NATURALE: 50315 Kgs., CAT 119 LS 2337 Kgs. & HF 211 D NATURALE: 52890 Kgs."
3. Voltage rating of "1100 Volts" may be specified with the export items.
4. Quantity of import item at Sl. No. 1 may be allowed as 261283 Kgs. as 1.01 Kgs./Kg. content in the export products.
5. Quantities of import items at Sl. No. 2 ,3 & 4 may be allowed as applied for i.e. 52831 Kgs., 2454 Kgs. and 55535 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

12/07/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/254-A/R dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Govt. of India
Udyog Bhawan, New Delhi

01/81/162/102/AM07

AR-255
12-07-2016

23 JUN

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 3110064588 dated 22.7.2014 issued in favour of M/s. Shreem Electric Ltd., Maharashtra

Reference DGFT U.O.. No. 01/81/50/AM15/DES-11/187 dated 8.10.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Shreem Electric Ltd., Maharashtra.

2. The FOB value of export is Rs. 47,243,204.00 (US$ 782,172.00) and CIF value of Import is Rs 22,986,429.00 (US$ 380,570.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as 'On net to net basis'.

(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(30)/2014-IPHW dated 20.06.2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कपाप
VINOD KUMAR KAPAP
Director
Foreign Trade
Commerce
New Delhi

AR-261
12-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 12/07/2016 - Case No. A/R-261 (M/s Sage Metals Limited) (Advance Authorization No. 0510395171 dated 04.08.2015)

Norms may be modified as under s:

1. Words "Zinc Alloy components: 23.585 MT" mentioned in the content of export product in NC meeting a dated 22/03/2016 may be omitted.
2. Description of import item at Sl. No. 2 may be modified from " Relevant Zinc Alloy Ingot " to " Zinc Ingots" and its quantity may be allowed as 9080 Kgs. @ 4 % of weight of steel to be galvanized.

Norms committee may take a view

12/07/2016
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/57/2016-TSW/261-A/R dated 12/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. ..... dated ..... issued under Para 4.7 of HBP, Vol. I.

Meeting No. ..... Dated: .....

Export Items:

	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components:

	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11(a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: ..... Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi